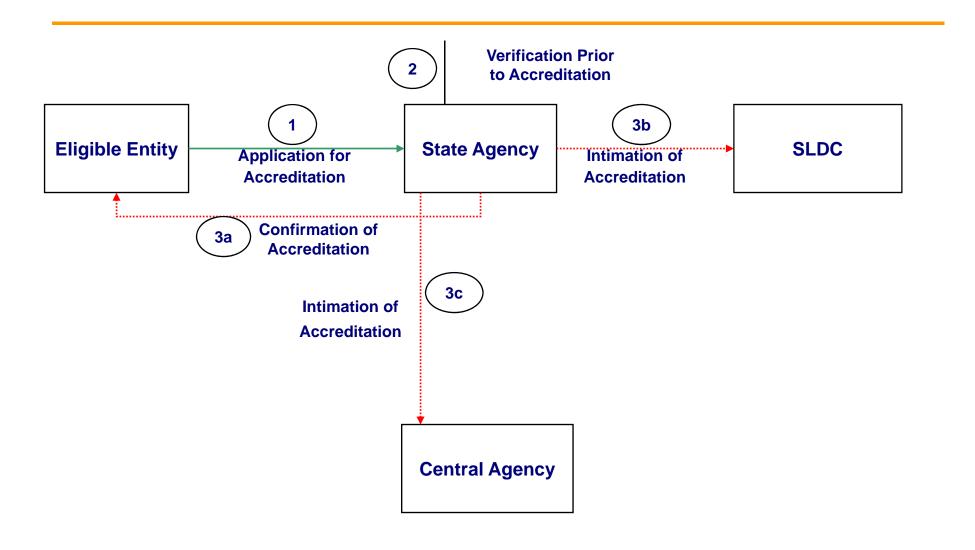
PROCEDURES FOR IMPLEMENTATION OF REC MECHANISM

INDEX

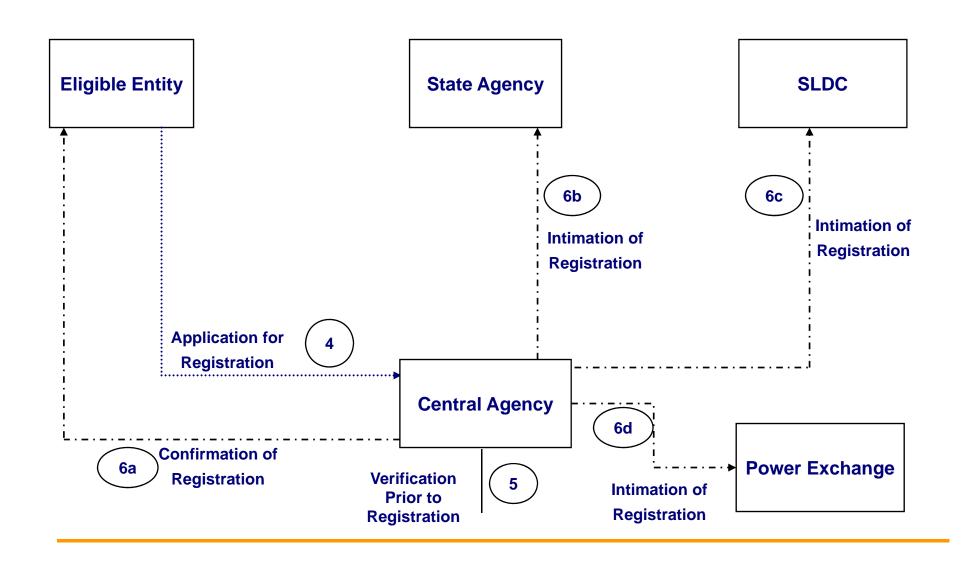
- MODEL GUIDELINES FOR ACCREDITATION BY STATE AGENCY
- REGISTRATION BY CENTRAL AGENCY
- ISSUANCE OF RECs BY CENTRAL AGENCY
- REDEMPTION OF RECs

Schematic for REC Implementation Procedures

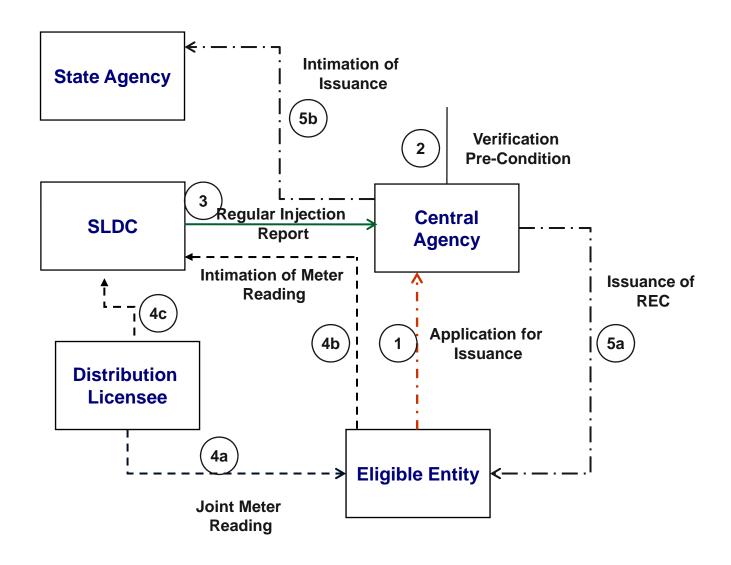
Model Guidelines / Procedure for Accreditation



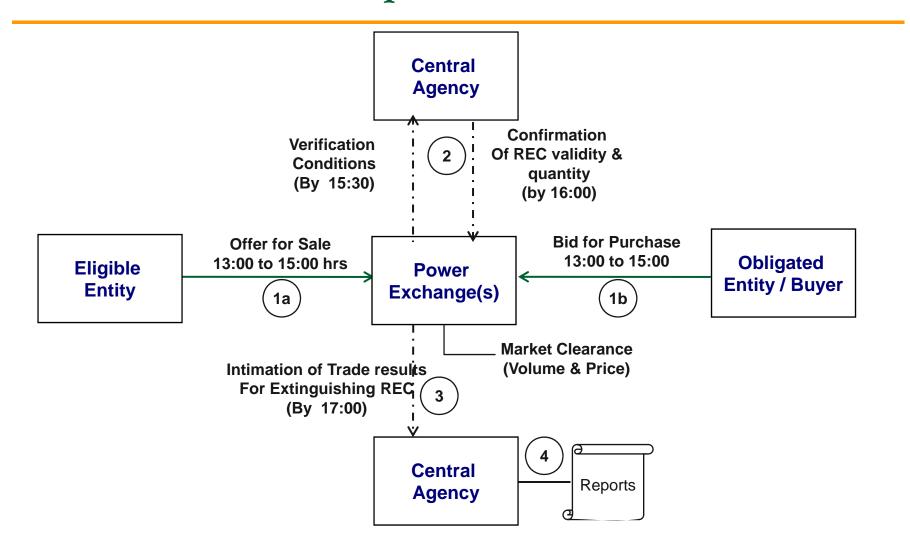
Procedure for Registration



Procedure for Issuance



Procedure for Redemption



MODEL GUIDELINES FOR ACCREDITATION BY STATE AGENCY

Model Guidelines: Contents

- Objective
- Applicability & Scope
- Step wise description
- Functions, roles and responsibilities of entities involved
- Information requirement application form & content
- Report: format for accreditation certificate
- Timelines
- Fees and charges
- Event of default and consequences thereof
- Powers to remove difficulties

Model Guidelines: Applicability & Scope

- Applicable to all Generating Companies Using RE sources for generation as recommended by MNRE.
- State Commission to designate State Agency to recommend the accreditation of RE Generators.
- State Agency to undertake accreditation six months earlier than from commissioning date.
- Validity of accreditation: 5 years

Model Guidelines: Information Requirement

- Owner
- Operator
- RE Station
- Connectivity
- Metering
- Statutory Clearance
- General
- Fees & Charges
- Declaration

Online generation of Application, print & submit to State Agency along with enclosures

Model Guidelines: Timelines, Fees & Charges

Timelines:

- Undertake accreditation of those generating facilities which are proposed to be commissioned within period not exceeding 6 months from the date of application.
- State Agency to inform the applicant with regard to the incompleteness of the application within 2 working days.
 - Applicant to respond within 7 working days.

Fees & Charges for State Agency

- One time application processing fees
- One time accreditation charges
- Annual charge for accreditation
- Accreditation charges for re-validation/extension

REGISTRATION BY CENTRAL AGENCY

Registration: Applicability and Scope

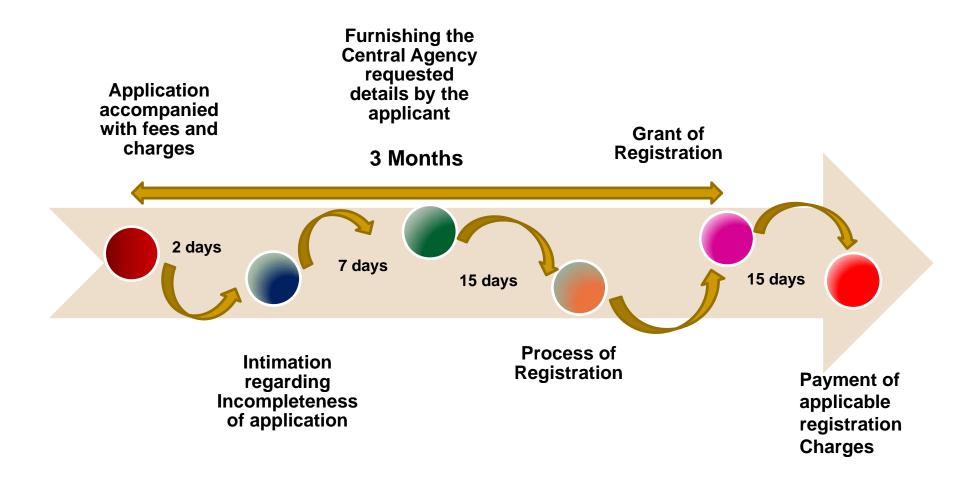
- Applicable to all RE Generating companies who have received the Certificate of accreditation
- Undertake registration
 - Not earlier than 3 months prior to proposed date of commissioning
 - After receipt of Certificate of Accreditation
- Validity of Registration: 5 Years

Registration: Information Requirement

- Application for Registration as per the format specified
- Should contain
 - Owner details
 - RE Generation Station details
 - Certificate of Accreditation by the state agency
 - Generation facility commissioning schedule
 - Any other relevant information as specified
 - Non-refundable registration fees/charges and annual fee/charges shall be accompanied
 - Declaration
- Separate applications in case of multiple RE generation projects

Online generation of Application, print & submit to Central Agency along with enclosures

Registration: Time Line



Registration: Fees and Charges

- One time Registration processing fees
- One time registration Charges
- Annual charges for Registration
- Registration Charges for Revalidation/ extension of validity

ISSUANCE OF RECs BY CENTRAL AGENCY

Issuance of RECs

Applicability & Scope

- Eligible Entities, who have received 'Certificate of Registration' from the Central Agency
- Central Agency while issuing the REC'S to Eligible Entities

Information Requirement

- Renewable Energy Injection Report
- The Registration Number issued by Central Agency
- Details of Fee and Charges
- Compliance Auditor report, if any

Denomination

□ 1 REC = 1 MWh

Issuance of RECs: Timelines

- Eligible Entity to apply for issuance of renewable energy certificates within three (3) months of energy injection
- The application for issuance of Renewable Energy Certificates may be made on a fortnightly basis
- Central Agency to issue the REC to the Eligible Entities within fifteen (15) days from the date of application

REDEMPTION OF RECs AFTER TRADE IN POWER EXCHANGE(s)

Redemption of RECs

- Validity of RE Certificates: 365 days
- Applicable to the Eligible Entity that chooses to place the RECs for dealing on the Power Exchange(s)
- Bidding in the Power Exchange(s)
- Central Agency to verify quantity of valid RECs available with the concerned eligible entity
- Extinguishing of the RECs based on the succesful trades culminated in the Power Exchange(s)
 - First-in-first-out order for extinguishing

Draft Procedures for REC Implementation

- Available for stakeholder comments on:
 - www.forumofregulators.org
 - www.cercind.gov.in
 - www.nldc.in / www.nldcindia.in
 - www.forumofloaddespatchers.in / www.forumofld.in

Thank you!!

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